GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION NO- 4195 TO BE ANSWERED ON- 19/08/2025

Implementation Status of the RPWD Act

4195. Dr. Byreddy Shabari

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of funds requested, allocated, released and utilised under various Central schemes for persons with disabilities during the last five years, scheme and intervention, year and State-wise:
- (b) the number of State Advisory Boards, Special Courts that have constituted and appointed Special Public Prosecutors as mandated by the Rights of Persons with Disabilities Act, 2016, along with the number of meetings convened by the Central Advisory Board since its establishment, and their operational status, State and UT-wise;
- (c) the number of persons with benchmark disabilities employed and promoted in Government establishments in posts reserved for them since the enactment of the RPWD Act, 2016; and
- (d) whether the Ministry has submitted a report to the UNCRPD Committee in recent years, if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE & EMPOWERMENT (SHRI B. L. VERMA)

- (a) The Department of Empowerment of Persons with Disabilities is implementing only Central Sector Schemes and the details of funds allocated, released, and utilised under various Central schemes for persons with disabilities during the last five years is enclosed at Annexure-I.
- (b) The details of States/UTs who constituted State Advisory Boards, set up Special Courts and appointed Special Public Prosecutors under the RPwD Act, 2016 are at **Annexure -II**. Seven meetings of the Central Advisory Board have been held so far; the last (7th) meeting was held on 15.12.2024 in New Delhi.
- (c) As per Section 34 of the RPwD Act 2016, there is provision of atleast 4% reservation in government employment against total number of vacancies in cadre strength in each group

of posts for specified categories of benchmark disabilities. Further, as per the proviso to the section, the reservation in promotion shall be in accordance with such instructions as are issued by the appropriate Government from time to time. Occurrence and filling of vacancies, alongwith backlog reserve vacancies, is a continuous process. Instructions have been issued by Department of Personnel & Training (DOPT) to all Ministries/ Department of the Central Government to constitute an In-House Committee for identifications of backlog reserved vacancies, to study the root cause of such vacancies, to initiate measures to remove the factors causing such vacancies and to fill them up through special recruitment drives.

(d) India is a party to the United National Convention on Rights of Persons with Disabilities (UNCRPD) since October 2007. In pursuance of Article 35 of the UNCRPD, India submitted the First Country Report on the Status of Disability in India before the UN Committee on CRPD in 2015. The UN Committee considered the first Country Report of India in September, 2019.

Annexure-I

Budget Estimates(BE), Revised Estimates (RE) and Actual Expenditure (AE) under the schemes for the last five years																
							(Rs.	in crore	s)							
		2020-21		2021-22			2022-23			2023-24			2024-25			
	Schemes	BE	RE	AE	BE	RE	AE	BE	RE	AE	BE	RE	AE	BE	RE	AE
1	Scheme of	230.0	195.0	189.1	220.0	180.0	198.7	235.0	230.0	242.2	245.0	305.0	290.6	315.0	350.0	348.8
	Assistance to	0	0	3	0	0	0	0	0	9	0	0	0	0	0	1
	Persons with															
	Disabilities															
	for Purchase/															
	Fitting of															
	Aids															
	/Appliances															
2	Deendayal	130.0	85.00	83.18	125.0	105.0	100.9	125.0	105.0	114.6	130.0	130.0	129.9	165.0	139.0	139.3
	Divyangjan	0			0	0	0	0	0	9	0	0	8	0	0	9
	Rehabilitatio															
	n Scheme															
3	Scholarship	125.0	100.0	97.40	125.0	110.0	120.3	105.0	145.0	142.0	155.0	155.0	130.0	142.6	80.00	89.71
	for Students	0	0		0	0	2	0	0	0	0	0	7	8		
	with															
	Disabilities															
4	Scheme for	251.5	122.8	103.4	209.7	147.3	108.4	240.3	100.0	65.59	150.0	67.00	76.79	135.3	111.0	44.16
	Implementati	0	9	3	7	1	4	9	0		0			3	0	
	on of the															
	Rights of															
	Persons with															
	Disabilities															
	Act 2016															

Annexure -II

Details of State Advisory Boards, Special Courts and Special Public Prosecutors

S. No.	State	State Advisory Boards	Special Courts	Special Public Prosecutors
1.	Andhra Pradesh	Yes	Yes	Yes
2.	Arunachal Pradesh	Yes	Yes	Yes
3.	Assam	Yes	YesYes	
4.	Bihar	Yes	Yes	Yes
5.	Chhattisgarh	Yes	Yes	Yes
6.	Goa	Yes	Yes	Yes
7.	Gujarat	Yes	Yes	Yes
8.	Haryana	Yes	Yes	Yes
9.	Himachal Pradesh	Yes	Yes	Yes
10.	Jharkhand	Yes	Yes	Yes
11.	Karnataka	Yes	Yes	Yes
12.	Kerala	Yes	Yes	Yes
13	Madhya Pradesh	Yes	Yes	Yes
14.	Maharashtra	Yes	Yes	Yes
15.	Manipur	Yes	Yes	Yes
16.	Meghalaya	Yes	Yes	Yes
17.	Mizoram	Yes	Yes	Yes
18.	Nagaland	Yes	Yes	Yes
19.	Odisha	Yes	Yes	Yes
20.	Punjab	Yes	Yes	Yes
21.	Rajasthan	Yes	Yes	Yes
22.	Sikkim	Yes	Yes	Yes
23.	Tamil Nadu	Yes	Yes	Yes
24.	Telangana	Yes	Yes	Yes
25.	Tripura	Yes	Yes	Yes
26.	Uttarakhand	Yes	Yes	Yes
27.	Uttar Pradesh	Yes	Yes	Yes
28.	West Bengal	Yes	Under Process	Under Process
29.	Andaman & Nicobar Islands	Yes	Yes	Yes
30.	Chandigarh	Yes	Yes	Yes
31.	Dadar& Nagar Haveli and Daman & Die	Yes	Yes	Yes
32.	Delhi	Yes	Yes	Yes
33.	Jammu Kashmir	Yes	Yes	Yes
34.	Ladakh	Under Process	Yes	Yes
35.	Lakshadweep	Yes	Yes	Yes
36.	Puducherry	Yes	Yes	Yes